

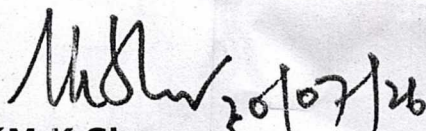
HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

CIRCULAR

No: 21 of 2026/RG/NG-77(i) Dated: 20.07.2026

In partial modification to Circular No. 11 of 2024/RG/NG-77(i) dated 27.12.2024, it is hereby ordered that hence-forth the Registrar Judicial(s), while recording ACRs in respect of staff (Gazetted and Non-gazetted) attached with Hon'ble the Chief Justice/Hon'ble Judges, shall solicit remarks from Hon'ble the Chief Justice or the Hon'ble Judges with whom such staff is permanently attached as well as the Hon'ble Judges with whom such staff had remained temporarily attached during the period under report, due to change of roster and incorporate the same in the ACRs.

By Order.

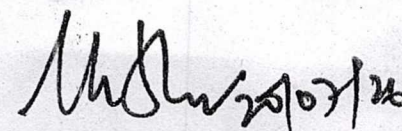

(M.K Sharma)

Registrar General
Dated: 20.07.2026

No.: 32320-48/RG/GS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
.....for kind information of their Lordships;
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Director, J&K Judicial Academy, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
..... for information.
9. Incharge NIC, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
10. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
11. Order File.


Registrar General